

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2272  
ANSWERED ON:06.12.2012  
CARTELISATION BY TYRE COMPANIES  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether there are allegations that a major cartelisation has been identified in the tyre industry in the country;
- (b) if so, the details thereof;
- (c) whether the Competition Commission of India has conducted any investigation into the illegal cartelisation in tyre industry;
- (d) if so, the details of the findings thereof along with the names of those companies; and
- (e) the action taken/proposed to be taken against those companies including the penalties imposed on those companies?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) & (b) Yes, Madam. One case against tyre manufacturers was received by Competition Commission of India on transfer from Monopolies and Restrictive Trade Practices (MRTP) Commission wherein the informant namely All India Tyre Dealers' Federation (AITDF) alleged cartelization by tyre manufacturers.

(c) Yes, Madam.

(d) & (e) The Commission has concluded that there was no violation of the Competition Act, 2002 and disposed of the matter vide final order dated 30.10.2012.